As regards (2), the Port Trust had been treating the allowance as a compounded overtime in view of the fact that it was not practicable to grant the employees the twelve holidays. Later, on the advice of the Regional Labour Commissioner (Central), Bombay, the Port Trust agreed to treat the allowance as wages for purposes of overtime under the Minimum Wages Act from the 1st August, 1964.

Fare Meters for Auto-Rickshaws

1973. **Shri Eswara Reddy:**
Shri Yashpal Singh:
Shri S. M. Banerjee:

Will the Minister of **Transport** be pleased to refer to the reply given to Unstarred Question No. 413 on the 8th December, 1964 regarding fare meters for auto-rickshaws in Delhi and state:

(a) whether Government have received the test report from the National Physical Laboratory, New Delhi; and

(b) if so, the decision taken in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) Yes.

(b) The concerned firm (Messrs International Instruments Ltd., Bangalore) has been asked to incorporate a few modifications in the fare meter. Further action will be taken after the firm supplies the modified version of the meter for re-checking.

चुनाव चिह्न

1974. **श्री विभूति मिश्र :**
श्री क० ना० तिवारी :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दोनों संयुक्त सोशलिस्ट और प्रजा सोशलिस्ट पार्टियों ने चुनाव आयोग से प्रार्थना की है कि उन का चुनाव चिह्न 'झोंपड़ी' नियत कर दिया जाये; और

(ख) यदि हां, तो इस सम्बन्ध में क्या निश्चय किया गया है ?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) : (क) और (ख). प्रजा समाजवादी और समाजवादी दलों के विलयन से बने संयुक्त समाजवादी दल को, सितम्बर, 1964 में "झोंपड़ी" प्रतीक आवंटित किया गया था। प्रजा समाजवादी दल ने 5 फरवरी, 1965 को निर्वाचन आयोग को सूचना दी कि उसने संयुक्त समाजवादी दल के नाम से, समाजवादी दल के साथ अपने विलयन को रद्द कर दिया है और उसने फिर से "झोंपड़ी" प्रतीक दिये जाने की मांग की। संयुक्त समाजवादी दल ने, अपने को पहले से ही आवंटित "झोंपड़ी" प्रतीक को छोड़ने में आपत्ति की है। यह विषय निर्वाचन आयोग के विचाराधीन है और अब तक कोई विनिश्चय नहीं हो सका है।

Model Highway Bill

1975. **Shri Vishwa Nath Pandey:** Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that the Town and Country Planning Organisation has suggested the amendment of Model Highway Bill prepared by the Ministry of Transport to incorporate a provision for the appointment of Highway authorities both at the Centre and in the States; and

(b) if so, the reaction of Government thereto?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Presumably the Hon'ble Member is referring to the discussions held on the subject at the Fifth Conference of state Ministers for Town & Country Planning at Bombay in February, 1965. Copies of the resolutions passed at that Conference have been forwarded by the Ministry of Health to the various